श्री नरेश चन्द्र अग्रवाल: नहीं, सभापति जी, स्टेट्स के पास लिखकर पहुंच गई हैं, मंत्री जी कैसे यह कह रहे हैं? माननीय शैलजा जी यहां बैठी हैं, वे बता दें...(व्यवधान)... शैलजा जी, इसका जवाब दे सकती हैं, यह स्कीम उनकी मिनिस्ट्री से sponsored है। अगर मंत्री जी को मालूम नहीं है, तो उनको स्वीकार करना चाहिए कि उन्हें इसका जवाब मालूम नहीं है, लेकिन वे सदन को गुमराह नहीं कर सकते ...(व्यवधान)... वे सदन को गुमराह नहीं कर सकते। मुझे इसमें आपका संरक्षण चाहिए ...(व्यवधान)... वे सदन को गुमराह कर रहे हैं। संबंधित मंत्री यहां बैठी हुई हैं...(व्यवधान)...

MR. CHAIRMAN: All right. Let it be answered.

श्री सौगत राय: सभापति जी, जैसा मैंने पहले बताया कि राजीव गांधी आवास योजना की guidelines अभी final नहीं हुई हैं। इस साल 60 करोड़ रुपया हर प्रांत को plan final करने के लिए दिया गया है। वैसे यह सवाल हमारे मंत्रालय से जुड़ा हुआ नहीं है, यह सवाल Ministry of Housing and Urban Poverty Alleviation से ताल्लुक रखता है।

श्री नरेश चन्द्र अग्रवाल: सभापति जी, यह centrally sponsored scheme है, मुझे आपका संरक्षण चाहिए...(व्यवधान)...

MR. CHAIRMAN: No more supplementaries. ... (Interruptions)... Question No. 422.

MRTS in Chennai

*422. SHRI N. BALAGANGA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total funds allocated for the Mass Rapid Transit System (MRTS) in Chennai, during the last three years and in the current year so far;

- (b) the total funds utilized so far for this project, during the said period;
- (c) by when this project is likely to be completed; and

(d) the likely allocation of funds during in the remaining Eleventh Plan period and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) A Statement is laid on the Table of the Sabha.

Statement

(a) Chennai Metro Rail Ltd. (CMRL) has reported that the total funds allocated for the Mass Rapid Transit System (MRTS) in Chennai, during the last three years and in the current year so far by Government of India (Gol) and Government of Tamil Nadu (GoTN) are as under:-

(Rs. in crore)

Source of funding	During the last 3 years	Current year (2010-11)—BE
Government of India	152.79	652.00
Government of Tamil Nadu	1050.00	600.00
TOTAL:	1202.59	1252.00

(b) The total funds utilized so far for this project, during the said period, is Rs. 306.24 crore as on 31.7.2010.

(c) The project is scheduled for completion by 2015.

(d) It is premature to indicate the likely allocation of funds during the remaining Eleventh Plan period at present.

SHRI N. BALAGANGA: Sir, a news item has appeared in a century-old English newspaper about an interview given by the Managing Director, Chennai Metro Rail Project, that the MRTS segment, currently being operated by the Southern Railway, is likely to be taken over by the Chennai Metro Rail Limited once the metro becomes operational. If it is so, I request the hon. Minister to State the reasons for the take-over.

SHRI SAUGATA RAY: No, Sir. The Chennai Metro Rail is a separate metro rail. It has nothing to do with the Chennai MRTS. The MRTS is run by the Ministry of Railways and there is no question of Chennai Metro Rail Ltd. taking over the MRTS which is already in operation in Chennai city.

SHRI N. BALAGANGA: Sir, the original schedule for completion of Phase-II of this project, that is, extension from Velacherry to St. Thomas Mount, is December, 2010. But there is no possibility for it. The reason attributed for the long delay is contractual failures. One of the prime contractors which was awarded the work is Maytas Infra which is a subsidiary of the troubled Satyam. I would like to know from the hon. Minister the details of the action initiated against these contractors which are the main culprits for the long delay.

SHRI SAUGATA RAY: Sir, it is not clear. Is he asking about Chennai or Hyderabad?

SHRI N. BALAGANGA: I am asking about Chennai.

SHRI SAUGATA RAY: As far as Chennai is concerned, there is no question of Maytas or any other private company. The Chennai Metro Rail is a Special Purpose Vehicle jointly owned by the Tamil Nadu Government and the Government of India. ... (Interruptions)...

DR. V. MAITREYAN: Sir, he is talking about MRTS.

MR. CHAIRMAN: Please, Dr. Maitreyan. ... (Interruptions)...

SHRI SAUGATA RAY: Sir, the MRTS, as I have told you earlier, is entirely owned by the Ministry of Railways, Government of India. There is no question of any private sector involvement in that.

SHRI N. BALAGANGA: Sir, from a relevant news item we have come to understand that the original schedule for completion of Phase-II of this project, that is, extension from Velacherry to St. Thomas Mount, is 16th December, 2010.

But there is no possibility for it. The reason attributed to the delay is contractual failure. One of the prime contractors, which was awarded the work, is Maytas Infra which is a subsidiary of

the troubled Satyam. I would like to know from the hon. Minister as to what action has been initiated against the contractors which are mainly responsible for the long delay in the completion of the project.

SHRI SAUGATA RAY: Sir, as I have informed the hon. Member, there are two different entities. One is the Chennai Mass Rapid Transit System, which is under the Ministry of Railways. Any supplementary regarding that will have to be addressed...

SHRI N. BALAGANGA: I am putting a supplementary in relation to the MRTS only...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: सर, मंत्री महोदय को आपकी तरफ से निर्देष होना चाहिए...(व्यवधान)...

श्री सभापतिः नक़वी साहब, कृपया आप बैठ जाइए...(व्यवधान)...

MR. CHAIRMAN: Let the supplementary be answered.

SHRI SAUGATA RAY: Sir, there is a little confusion. As I said, the contractor of Chennai, which is MRTS, is being managed by the Ministry of Railways and not by the Ministry of Urban Development...(Interruptions)... There is a confusion regarding the nomenclature. By MRTS, we mean, the Mass Rapid Transit System. Generally, we take it to be the Metro Railways. In Chennai, there is a separate wing called the MRTS...(Interruptions)...

MR. CHAIRMAN: Please don't interrupt...(Interruptions)... Please sit down ...(Interruptions)...

SHRI N. BALAGANGA: This project is under the purview of the MRTS...

MR. CHAIRMAN: Please resume your place ... (Interruptions)...

SHRI SAUGATA RAY: The supplementary, pertaining to the Ministry of Railways, cannot be answered by me.

MR. CHAIRMAN: If it is related to the Ministry of Railways, then, it cannot be answered...(Interruptions).... Dr. Maitreyan, please...(Interruptions)....

DR. V. MAITREYAN: The Minister should answer this supplementary. If the Minister wants, I will repeat his supplementary in Hindi.

MR. CHAIRMAN: Dr. Maitreyan, you have not been allowed to speak ...(Interruptions)... You have not been given the floor...(Interruptions)... Just a minute. Will you please resume your place?...(Interruptions)... You have had your turn ...(Interruptions)... If an answer to a supplementary is unsatisfactory, then, there is a procedure for pointing it out. Now, let us get on with it. Dr. K.P. Ramalingam ...(Interruptions)... Please resume your place...(Interruptions)... Please do not agitate ...(Interruptions)... You have had your chance. Resume your place...(Interruptions)...

Dr. Maitreyan, this is neither your question nor your supplementary...(Interruptions)...

DR. V. MAITREYAN: I am fighting for my colleague.

MR. CHAIRMAN: You cannot fight for another Member. There is no rule by which you can do that.

DR. K.P. RAMALINGAM: Sir, in the Minister's reply, with regard to allotment during the last three years, last year, the Government of India had allotted only Rs. 152.79 crores, while the Government of Tamil Nadu gave Rs. 1,050 crores. This year, the Government of India has allotted Rs. 652 crores, while the Government of Tamil Nadu has given Rs. 600 crores. I would like to know from the hon. Minister whether the Government of India would, from next year onwards, allot Rs. 1,000 crores per annum, so that we are able to finish the project in time.

SHRI SAUGATA RAY: Sir, I missed it; the Chennai Metro Rail is a Special Purpose Vehicle which is funded jointly by the Government of Tamil Nadu and the Government of India. In the initial stages, the State Government has to give more money because land acquisition is the job of the State Government. There is a little problem about the release of funds this year because the MoU that was to be signed between the Government of India, the Government of Tamil Nadu and the Chennai Metro Rail Corporation has not yet been signed. We released Rs. 152 crores last year and, as you know, the whole of the(Interruptions)....

MR. CHAIRMAN: Please.

SHRI SAUGATA RAY: We released Rs. 152 crores last year and, this year, we are due to release Rs. 652 crores which has not been released because the MoU has not been signed. We urge upon the Government of Tamil Nadu to complete the process of signing the MoU so that the Government of India releases its share. But we are committed to pay 20 per cent of the cost and the Government of India has taken upon itself the whole burden of the JICA loan. So, we will do it as per our commitment.

SHRI P. RAJEEVE: Sir, in his reply, the hon. Minister has stated that the Chennai Metro Rail Limited is a joint venture of the Government of India and the Government of Tamil Nadu. I would like to know whether any proposal, on the same pattern, in respect of the Kochi metro rail, is pending before the Ministry and whether the Government has any plan to clear that.

MR. CHAIRMAN: That does not relate to this question.

SHRI P. RAJEEVE: It does, Sir. I am asking something on the Chennai model. ... (Interruptions)...

SHRI SAUGATA RAY: If the Member is interested, I will reply. Sir, the proposal for Kochi metro rail was for 23.5 kilometers at a cost of Rs. 2991.5 crores. The proposal was received from the Government of Kerala on 12.9.2005.

MR. CHAIRMAN: Why are you offering to give the information which does not relate to the question? ... (Interruptions)... Shri Javadekar.

SHRI PRAKASH JAVADEKAR: Sir, the original question relates to the total funds allocated for Mass Rapid Transport System, a part of which is the Railways and another part is the Metro Railway. When the hon. Minister is answering it, it means it is the collective responsibility. So, he must come prepared with his homework on both.

Now, the MRTS work, which is being carried out by Railways also, is being delayed because of failure on the part of one contractor. What action have you initiated against the contractor?

MR. CHAIRMAN: No, no. If you have a question on Railways, address it to...

श्री प्रकाश जावडेकर: सर, मुझे protection चाहिए।...(व्यवधान)... When they have admitted the question, he should be ready. If he cannot reply, then, why was the question admitted? ...(Interruptions)... Why was the question admitted by the Urban Development Ministry? If they have admitted the question, they must come out with the answer. I am not asking anything beyond the scope of the question.

MR. CHAIRMAN: Javadekarji, please. Question 423.

Third party verification of telecom equipments

*423. DR. T. SUBBARAMI REDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Chinese manufacturers selling telecom equipments to India would have to agree to third party verification of their plants, besides submitting their software code to Government for examination, in addition they will also have to give an undertaking that their equipment does not contain any malware;

(b) if so, whether these guidelines have been proposed by the Home Ministry which has also identified 14 international third party certifiers from whom the vendors must get security validation; and

(c) if so, the main reasons for issuing these guidelines and to what extent they have been fully implemented by the Chinese telecom firms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT) : (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) Sir, amendments in the Unified Access Services (UAS)/Cellular Mobile Telephone Services (CMTS)/Basic Services License Agreements and template of agreement between telecom service provider and vendor of equipment/software/services have been issued on 28.07.2010 in consultation with Ministry of Home Affairs, to address the security concerns in procurement of equipment from foreign vendors. The said amendments in the Licence Agreement, *inter-alia*, stipulate that:-

The Licensee shall have well outlined organizational policy on security and security management of their networks and shall be completely and totally responsible for security of their networks. The Licensee shall also engage services of International accredited network audit and certification agencies in consultation with Licensor to perform to include Network forensics, Network Hardening, Network penetration test,